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HI the form of 'single Directive' laying down conditions for the CBI to conduct investigations. One such con-\fdition stipulates that CBI should obtain prior consent of the Secretary of i the Ministry /Department concerned before registering and investigating

s against any decision making level officer (Joint Secretary or equivalent and above).

Servicing of fighter aircrafts in Asia and Middle-East

*170. SHRIMATI SARALA MAHESHWARI:

SHRI DIPANKAR MUKHERJEE:

Will the PRIME MINISTER be pleas-ad to state:

- (a) whether Government have any plan to create facilities for servicing fighter Her aircraft of certain manufacturers flying in Asia and Middle-East; and
 - (b) if so what are the details of the plan?

THE MINISTER OF STATE IN THE MINISTRY OF **DEFENCE** (SHRI MALLIKARJUN): (a) and (b) Facilities for servicing the various type of aircraft in use by the Indian Air Force already exist within the country. Those types of aircraft are in service in a number of other Asian countries. Facilities for overhaul of some of the types also exist in India while those for some more types are being established.

Civil suits transferred to District Courts

*171. SHRI JAGMOHAN: Will the PRIME MINISTER be pleased to state:

(a) how many civil suits of value between rupees one lakh and rupees five lakh, pending in the Delhi High Court, have been transferred to the District Courts, following amendment in law/rules;

(b) how many civil suits of value of » jmo:e than rupees five lakh are pending for more than ten years in the Delhi High Court;

to Questions

- (c) by when the arrears of such case, are likely to be cleared;
- (d) how many posts of judges are lying vacant in the High Court; and since when;
- (e) what are the precise reasons for not filling these vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND CUMPANY AFFAIRS (SHRI

BHARDWAJ): (a) to (c) The Regis, try of Delhi High Court has informed that 6681 civil suits of value between Rs. one lakh and Rs. five lakhs pending in Delhi High Court have been transferred to District Courts of Delhi. Of the pending civil suits in the Delhi High Court. 476 cases of value of more than Rs. five lakhs were more than 10 years old. No de-finte time limit can, however^ be indicaated as regards disposal of these cases, as dispoal of a case depends on factors like number of witnesses to be examined, questions of facts and law involved etc. as well as the period within which the vacancies of Judges are filled up from time to time.

(d) As on 1.8.94, there were 2 vacancies of permanent Judges and 5 vacancies of Additional Judges against the sanctioned strength of 25 permanent and 5 Additional Judges of Delhi High Court. The dates on which these vacancies arose are as follows:

Permanent Judges	-	Additional Judges
1. 28.4.1994		1. 23.1.1992
2. 28.4.1994		2. 23.1.1992
		3. 23.1.1992
		4. 08.5.1992
		5. 07.2.1994

(e) The process of consultation among the concerned constitutional authorities for filling up these vacan. cies is on.